

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. 1999/241,242& 244/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.09.2018**

NAME OF THE PARTIES: SRS Pvt. Investments Powai Ltd.

v/s.

Supreme Housing & Hospitality Pvt. Ltd. & Ors.

SECTION OF COMPANIES ACT: 241, 242 & 244 OF COMPANIES ACT,
2013

Order

1. C.P. 1999/241,242& 244/(MB/2018)

The counsel for the petitioner present. There is no representation from the side of the Respondent. The Petitioner is directed to serve an urgent notice on the respondent's side and file proof of service. The Petitioner is at liberty to indicate to the respondent that, in the event the respondent does not enter his appearance to contest the matter, the matter will be heard on its merits. List this matter on 27.09.2018.

SD/-

V. NALLASENAPATHY
Member (Technical)

/PS/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)